

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

Date of Decision: 06.11.92

OA 2328/91

K.G. MURTHY

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

THE HON. MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN (J).  
THE HON. MR. I.P. GUPTA, MEMBER (A).

For the Applicant

... SHRI V.S.R. KRISHNA.

For the Respondents

... SHRI J.C. MADAN.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

The learned counsel for the applicant has filed a letter dated 23/09.92 of the Ministry of Finance regarding the seniority of the applicant. In this order, the respondents have said that a review DPC of 1982 should be convened <sup>sw</sup> convinced to consider the confirmation of the applicant with effect from the due date. The learned counsel for the applicant apprehended delay in finalisation of the case. We, therefore, direct that the review DPC should sit within a period of three months from the date of communication of this order and give its recommendations.

We further direct that in the event the applicant is found fit for confirmation from a retrospective date on the recommendations of the review DPC, the consequential benefits, as per rules, should be given to him. This is suggested since it was no fault of the applicant that his confirmation was delayed.

With the aforesaid directions the case is disposed of with no order as to costs.

*I.P. Gupta*  
( I.P. GUPTA )  
MEMBER (A)

06.11.92

*Ram Pal Singh*  
( RAM PAL SINGH )  
VICE CHAIRMAN (J)  
06.11.92